## Telecom Regulatory Authority of India

## PRESS RELEASE No. 04/2003

[Dated: April, 25<sup>th</sup>, 2003)

- 1. TRAI today notified 27<sup>th</sup> Amendment to the Telecommunication Tariff Order (TTO) specifying uniform applicability of the provisions of the reporting requirement of the tariff plans with the Authority for approval by all telecom service providers. This amendment order shall come into force from the date of its publication i.e. 25<sup>th</sup> April 2003.
- Earlier Vide TTO (21st Amendment) dated 13.06.2002, the Authority decided that service providers shall file their tariff plans in respect of tariffs which are under forbearance for information and record of the Authority within seven days from the date of implementation. Further, the Authority vide TTO (23<sup>rd</sup> Amendment) dated 6<sup>th</sup> September 2002 stipulated that any cellular mobile service provider who provides any other facility based service such as Basic Service, National Long Distance Service or International Long Distance Service in the same service area in which it is providing cellular mobile services, shall report to the Authority for its approval in respect of any new tariff and/or any changes therein at least 5 working days before Meanwhile with the issue of the 24th Amendment Order implementation. dated 24<sup>th</sup> January 2003 and the IUC Regulation dated 24<sup>th</sup> January 2003, the Authority would ensure compliance of tariffs with IUC regulation, 2003. In addition, the compliance to regulatory principles of non-discrimination and predatory pricing would also be ensured.
- 3. With the notification of this amendment, all service providers shall have to report all tariffs including those under Forbearance as per the provisions of reporting requirements specified in the TTO (17<sup>TH</sup>Amendment) dated 22.01.2002.
- 4. For further details please see TRAI's website www.trai.gov.in.